

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:397  
ANSWERED ON:20.08.2010  
VIOLATION OF MEDICAL ETHICS.  
Yadav Shri Dharmendra

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has received complaints regarding violation of medical ethics by the medical practitioners;
- (b) if so, the details thereof during the last three years and the current year alongwith the action taken by the Government thereon;
- (c) whether the Government proposes to bring foreign pharmaceutical companies also under the legal purview and amend the Drugs and Cosmetics Act, 1940 to make violation of medical ethics a criminal offence; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 397 FOR 20TH AUGUST, 2010

(a) Government receives complaints regarding violation of medical ethics by the medical practitioners from time to time. The complaints so received are forwarded to Medical Council of India for appropriate action under Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002.

(b) The details of complaints regarding violation of medical ethics received by Medical Council of India during the last three years and the current year alongwith the action taken thereof is given in the table below:

S. Year Total No.of No. of cases awarded  
No Complaints punishment

1 2007 557 41

2 2008 499 11

3 2009 684 06

4 2010 610 13

(c) & (d) Presently, there is no such proposal.